

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 44/MP/2019

Subject : Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner.

Petitioners : ACME Koppal Solar Energy Private Limited and Others

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 19.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Nitesh Gupta, Advocate, ACME
Shri Ishaan Mukherjee, Advocate, ACME
Shri Ritesh Parashar, ACME
Shri M.G. Ramachandran, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioners. Learned counsel requested to issue notice to the Respondents.

2. Learned counsel for SECI accepted notice and requested for three weeks time to file reply to the Petition.

3. After hearing the learned counsels for the Petitioner and SECI, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 9.4.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 30.4.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**